

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 3196 of 2014 (O&M)

Amrit Kaur

Vs

Manohar Khosla & Ors.

To,

Respondent No. 2

Lt. Col. Mohan Khosla s/o Sh. Gauri Shanker Khosla, C/o Directorate of Standardization, Min. of Defence, H-Block Hutmens, New Delhi.

Respondent No. 3

Madan Khosla s/o Gauri Shanker Khosla,  
r/o 27, Ajit Nagar, Jagadhri Road, Ambala Cantt.-133001

Respondent No. 7

Shakuntla Khosla wd/o Gauri Shanker Khosla,  
r/o 18, Rani Park, Jagadhri Road, Ambala Cantt.

Respondent No. 8

Balraj Khosla, s/o Lt. Sh. Dal Chand Khosla s/o Sh. Parkash Chand Khosla  
r/o 27, Ajit Nagar, Jagadhri Road, Ambala (Haryana)

Respondent No. 9

Suroj, d/o Lt. Sh. Dal Chand Khosla s/o Sh. Parkash Chand Khosla  
r/o 27, Ajit Nagar, Jagadhri Road, Ambala (Haryana)

Respondent No. 10

Sudesh, d/o Lt. Sh. Dal Chand Khosla s/o Sh. Parkash Chand Khosla  
r/o 27, Ajit Nagar, Jagadhri Road, Ambala (Haryana)

Respondent No. 11

Veena, d/o Lt. Sh. Dal Chand Khosla s/o Sh. Parkash Chand Khosla  
r/o 27, Ajit Nagar, Jagadhri Road, Ambala (Haryana)

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this Court on 03.09.2019 personally or through some one authorized by law to act for him or an Advocate of this Court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 23<sup>rd</sup> July, 2019.

  
Superintendent Gr. I (Civil-II)

Punjab and Haryana High Court,  
Chandigarh

  
23/7/19